

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 547 of 2020

IN THE MATTER OF:

Rajesh Gupta & Ors.

...Appellants

Versus

NBCC (India) Ltd. & Ors.

...Respondents

Present:

For Appellants: Mr. P. Nagesh and Mr. Harshal Kumar, Advocates.

For Respondents: Mr. Mohit Kishore and Ms. Raveena Rai, Advocates for R-1.

Mr. Sumant Batra and Ms. Niharika Sharma Advocates for R-2 (RP).

ORDER

(Through Virtual Mode)

19.06.2020 Issue notice upon Respondents. Notice on behalf of Respondent No. 1 is waived and accepted by Shri Mohit Kishore, Advocate. Notice on behalf of Respondent No. 2 (Resolution Professional) is waived and accepted by Shri Sumant Batra, Advocate. No further notice needs to be issued upon these Respondents. Reply affidavit be filed by the Respondents within one week. Rejoinder, if any, may be filed within one week thereof.

List the appeal 'for admission (after notice)' on **10th July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[V. P. Singh]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

am/gc